

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 52300 OF 2018

[Arising out of Order-in-Appeal No. 08 (RK) ST/JPR/2018-19 dated 05.04.2018 passed by the Commissioner (Appeals) and Additional Directorate General, DGGSTI, Jaipur]

M/S UNIQUE BUILDERS (REALITY)

Appellant

UDB, Towers, SB-59, Opposite Jaipur Nagar Nigam
Tonk Road, Jaipur (Rajasthan)

Vs.

**ADDITIONAL COMMISSIONER, OFFICE OF
COMMISSIONER, CENTRAL EXCISE
COMMISSIONERATE, JAIPUR**

Respondent

NCR Building, Statue Circle, C-Scheme
Jaipur-302005

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri S K Meena, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No. 51637 /2023

Date of Hearing/ Decision: 06/12/2023

JUSTICE DILIP GUPTA:

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**